

DEVAN RAMACHANDRAN, J.

WP (C) Nos. 32680 of 2008 & 34310 of 2019

Dated this the 12th day of July, 2023

O R D E R

Smt.S.Krishna - one of the learned Amicus Curiae, submits that a report is being prepared as to the condition of the roads and that it will be placed before this Court soon.

2. Interestingly, a suggestion was made at the Bar that the condition of the roads can also be monitored by the Artificial Intelligence Cameras placed by the Traffic Department on various vantage points. This Court has already made it clear, through the various earlier orders, that Officers and Engineers will be held responsible, if roads are to go into disrepair; and directions have also been issued to the

Vigilance Department to register cases, if it happens within a particular period.

3. It should not be a process for this Court every year to monitor roads and to have it repaired; but the system must be alive to its responsibilities to do so on a continuous and perceptual basis. It is only if the bad condition of roads are noticed by the Authorities at the right time and reported effectively, can it be saved from further depredation. But, most of the time, this is never being done, in spite of specific orders from this Court.

4. Of course, Sri.K.V.Manoj Kumar - learned Senior Government Pleader appearing for PWD, submitted that not all stretches of roads in Kerala are covered by Artificial Intelligence Cameras; but added that, wherever it is, the

afore suggestion can certainly be considered by the appropriate Authority.

5. As far as the National Highway between Edappally and the Container Road in Kochi is concerned, Sri.Bidan Chandran - learned Standing Counsel, submits that work on it has already begun, with the concessionaire being subjected to sufficient control. This is recorded.

List for further consideration on 26.07.2023.

Sd/-

DEVAN RAMACHANDRAN,

JUDGE

SAS